



38.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**+ **W.P.(C) 538/2007****KANWALJIT KAUR PUREWAL** Petitioner
Through: Ms. Radhika Chandrashekhar, Adv.

versus

COMMISSIONER OF INCOME TAX & O Respondent
Through: Ms. Rashmi Chopra for Mr. R.D. Jolly,
Advocate.**CORAM:****HON'BLE MR. JUSTICE VIKRAMAJIT SEN**
HON'BLE MR. JUSTICE J.P. SINGH**ORDER**
22.01.2007

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CM No.996/2007 (for exemption)

Allowed, subject to all just exceptions.

W.P. (C) No.538/2007 & CM No. 995/2007

It appears that the Petitioner has not made any representation to the Respondent for the release of her jewellery. It has been explained that the Petitioner was under the impression that since the jewellery of the person towards whom the search was directed has been released, her jewellery would also meet the same fate. Since no orders have been passed directing the release of the Petitioners jewellery, she has approached this Court. The position that commends itself is for disposal of this Writ Petition by directing the Respondent to treat

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the present Petition as a representation on the subject.

Appropriate orders be passed within 45 days from today.

The Writ Petition & CM No. 995/2007 stands disposed of.

A handwritten signature in black ink, appearing to read 'Vikramajit Sen'.

VIKRAMAJIT SEN, J

A handwritten signature in black ink, appearing to read 'J.P. Singh'.

J.P. SINGH, J

JANUARY 22, 2007
srb

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